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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH,  
AT, HYDERABAD.

O.A.No. 1104/1996.

Date: 24-3-1997.

Between:

1. Sk. Habeeb.  
2. C.Gopee. .. .. Applicants.

And

1. The General Manager, South Central Railway, Rail Nilayam, Secunderabad.  
2. The Chief Personnel Officer, South Central Railway, Rail Nilayam, Secunderabad.  
3. The Workshop Personnel Officer, Carriage Repair Shop, South Central Railway, Tirupathi. Respondents.

Counsel for the applicants: Sri K.Sudhakar Reddy.

Counsel for the respondents: Sri D.F.Poul

CORAM:

Hon'ble H.Rajendra Prasad, Member (A)

HON'BLE Sri B.S. JAI PARAMESHWAR, Member (Judl.)

JUDGMENT

( per Hon'ble Shri H.Rajendra Prasad, Member (A)

..

Heard Sri K.Sudhakara Reddy for the applicants.

None was present for the respondents nor has any counter been filed on their behalf.

On the facts of the case, it is clear that the present applicants are situated identically with the applicant in O.A.441/96 which was disposed of by this

Q/A/24/1

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Tribunal on 9-4-1996 with certain suggestions and observations. The only difference between O.A.441/96 and the present case is that, whereas the applicant in the earlier O.A. had requested for considering him for any Group "D" appointment, the applicants in the instant case request consideration for group "C" posts of Skilled Artisans for which they were originally selected. Barring this difference, all other circumstances of this case are similar to O.A.441/96.

In the circumstances, the following Order is passed:

We direct the respondents to offer an appointment to the applicants in the cadre of skilled artisans in the scale of Rs.950-1500 in the Carriage Repairs Work Shop, Tirupathi, against any existing vacancy, or, in the alternative, against the next two vacancies which may arise after this day, before any appointments are made from among outsiders or fresh candidates, provided that the applicants are eligible for such appointment in all other respects.

While taking a decision in this case the attention of Respondent No.1 is once again drawn to the observations of this Tribunal made in paras 3, 4 and 5 of the judgment i.e., O.A.441/96. Apart from complying with the directions as given above, in the instant O.A., it appears necessary

*Ch. 1998*

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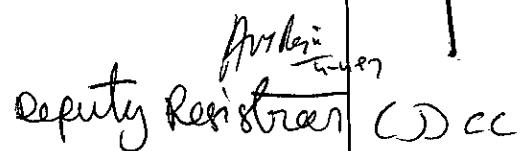
that the General Manager, South Central Railway examines the entire question expeditiously with a view to solving the problem which comes often before this Tribunal. The grievance of similarly-placed candidates who may be awaiting absorption under the provisions of the original Notification and the relevant scheme need to be scrutinised early to put a stop to the recurring litigation in this regard.

<sup>If</sup> This O.A., is disposed of.

  
(B.S. JAI PRRAMESHWAR)  
MEMBER (J)  
24-3-1997.

  
(H. RAJENDRA PRASAD)  
MEMBER (A)  
24-3-1997.

sss.

  
Deputy Registrar  
DCC

O.A.1104/96

To

1. The General Manager, SC Rly,  
Railnilayam, Secunderabad.
2. The Chief Personnel Officer, SC Rly,  
Railnilayam, Secunderabad.
3. The Workshop Personnel Officer,  
Carriage Repair Shop, SC Rly, Tirupathi.
4. One copy to Mr.K.Sudhakar Reddy, Advocate, CAT.Hyd.
5. One copy to Mr.D.Francis Paul, SC for Rlys, CAT.Hyd.
6. One copy to D.R.(A) CAT.Hyd.
7. One spare copy.
8. One copy to Hon'ble M(A) CAT.Hyd.

pvm.

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28/4/97

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TYPED BY

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN

and,

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

B.S.Jaisankar (M/X))

Dated: 26-3-1997

~~ORDER~~ JUDGMENT

M.A./R.A./C.A.No.

in

C.A.No.

104/97

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs

pvm

केंद्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
प्रेषण/DESPATCH

21 APR 1997 Namp

हैदराबाद बायामील  
HYDERABAD BENCH